

# <u>List of rules etc in practice in Municipal Election Office.</u> <u>Municipal Corporation</u>

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(A)

DEPARTMENT OF LOCAL GOVERNMENT

ORDER

The 3rd August, 1995

No. G.S.R.45/P.A.42/76/S.8/95.- In supersession of Government of Punjab Repartment of Local Government, Notification No.G.S.R.28/ P.A.42/76/S.34/95. dated/5th June, 1995, and in exercise of the powers conferred by section 8 of the Punjab Municipal Corporation Act. 1976 (Punjab Act No.42 of 1976), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following order, to determine the delimitation of wards in Municipal Corporations, namely:-

#### ORDER

- 1. Short title and Commenceront, -(1) This order may be called the Dalimitation of Wards of Hemisipal Corporation Order, 1995, (11) It shall come into force at once.
- 2. Definitions, In this order unless the content otherwise
  - (e) "Act" means the Punjab Municipal Corporation Act, 1976;
  - (h) "Associate Member" muchs a person associated under Sub-clause (2) of clause 3;
  - (c) "Board" means the Delimitation Board constituted under clause 3;
  - (5) "Constituency" means a ward for the representation of which a councillor to be or has been elected;
  - (a) "Member" means a member of the Board;
  - (f) "Population" means the population as ascertained locally through the staff deputed by the Director by going from door to door in the City; and
  - (g) " Section" means a section of the Ast.

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and for each Municipal Corporation consisting of the following

- (i) the Deputy Commissioner of the District in which the Municipal Corporation is situated or any other officer nominated by him in this behalf;
- -- (TT) ( X X X X X X)
  - (111) the Mayor or in his absence, the Senior Deputy Mayor or in absence of both, the Deputy Mayor of the Corporation concerned, as the case may be;
    - (iv) the Commissioner of the Municipal Corporation concerned;
      - (v) member(s) of the Punjab Legislative Assembly
        representing the concerned Municipal Corporation
        wholly or partly;
- (vi) Deputy Director, Urban Local Bodies ;
- of the Municipal Corporation concerned , and
  - (will) one member naminated by the Government by notification.
  - (2) The Board shall associate with itself for the purpose of assisting in the performance of its functions not more than five Councillors of the Corporation having due regard to the representation of the various political parties and groups in the composition of the Corporation:

provided that nothing contained hereinbefore shall apply to a Corporation which has been dissolved.

<sup>\*</sup> Substitutedvide Punjab Government Order No. G.S.R.53 /P.A. 42/76/S.8/Amd.(4.)/2004 dated 21st. October, 2004.

<sup>75/</sup>s.8/Amd.(4)/2004 dated 21st.October,2004.

Inserted vide Punjab Government Order No. G.S.R.64/P.A.42/75/S.8/Amd.(1)/2000 dated 12th July,2000.

Inserted vide Punjab Government Order No. G.S.R. 42/P.A. 42/76/S.8/Amd. (2)/2001 dated 3.4.2001.

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Yunctions of the Board, - It shall be the duty of

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- (1) to divide the City into such number of wards as may be necessary, having regard to the number of slected Councillors determined by the Government for the Corporation under sub-section (3) of section 5 of the Act and the number of seats reserved for the members of the Scheduled Castes, Backward Classes and Women under section 6 of the Act, and
- (ii) to re-adjust the wards as and when the limits of the dity are altered or there is increase in the population of the City or there is abnormal variation in population or voting figures at some of the wards of the City, which requires/re-adjustment.
- the !ward. (1) The Director Local Government Punjab shall be the (mairman of the Board. In his absence, Chairman may be elected amongst from the members present in the meeting.
  - (2) The meeting of the Board shall be convened by the Director after giving atleast three\*\* days notice of the data, time and place of the meeting of all the members of the Board.
  - (:)) The quorum necessary for the transaction of business at the meeting of the Board shall be four.
  - (4) All questions which come before any meeting of the Board shall be decided by a majority of the votes of the members present and voting. The Chairman of the meeting shall have a second or a casting vote in case of an equality of votes.
    - (5) The Board shall have power to act notwithstanding

P.A. 42/76/8.8/Amd.(3)/2002 dated the 22nd March, 2002.

contd. ....

<sup>\*</sup> Substituted vide Punjab Government Order No. G.S.R.53/P.A.42/76/S.8/And.(4)/2004 dated 21st.October, 2004.

the temporary absence of a member, or an associate member or of the existence of a vacancy in the Board, and no act or proceeding of the Board shall be invalid or called in question on the ground merely of temporary absence of a member or associate member or/existence of such vacancy.

C

- (6) An associate member shall not have the right to vote or to sign any decision of the Board.
- 6. Principles for delimitation of wards of a City .- The following principles shall be observed by the Board in the delimitation of wards of a City, namely :-
  - (a) All wards shall as far as practicable, be geographically compact areas, and in delimiting them, due regard shall be had to the physical features like facilities of communication and public convenience ;
    - (b) Wards in which seats are reserved for the Scheduled Castes, shall be located, as far as practicable, in those areas where the proportion of their population to the total population of the City, is the largest and such seats shall be allotted by rotation todifferent wards in the City; THE PROPERTY OF THE
    - (c) seats numbers reserved for women ( including number of seats reserved for women, if any, belonging to the total Scheduled Castes) by the Government shall be kept reserved for women, and such seats shall be allotted by rotation to different wards in the Corporation ;
    - (d) Two seats reserved for Backward Classes, by themed Government, shall be kept reserved for Backward, in Classes and such seats shall be allotted bypulation rotation to different wards in the Corporation greet
    - the same actions in the later to the continue to the continue to the (e) Each Corporation shall be divided into wards in such manner that the population of each ward is far as practicable, is the same throughout the bor of Corporation, with a variation uptochen percent above. or below the average population figures; and produced the strain opt same real will be gliotied
    - by room, and it of foregreen action to the debporation ; .... contd...5. .(d) two seats that the first temperate the house the about of · Coverences | Mills Selected For Sackward . The .. Classen and the heart alleged the statement by the ferror receive a second content of the terminate the probability of the

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\*(f) In every Municipal Corporation, the

Delimitation Board, while drafting the
scheme for delimitation of wards, shall allot
numbers to all wards having due regard to
the principle of contiguity.

\*\* provided that the principle of rotation shall not be applicable where the delimitation of wards of a Municipal Corporation has been done under the provisions of sub-clause (ii) of clause 4 of the order.

Explanation: In this rule, the expression population means the population ascertained locally through the staff deputed by the Director by going from door to door in the Municipal Corporation.

- Section 8. 7. Scheme for delimitation of wards to be sent to

  Government. The Board shall, as soon as may be, after it

  has prepared the scheme for the delimitation of wards of

  the City, send the same to the Government for consideration.
- Section 8. Publication of scheme for delimitation of wards. (1) The government shall .-
  - (a) publish in the official Gazette the scheme for the delimitation of the wards received by it under clause 7 for inviting objections or suggestions from the affected persons of the City;
  - (b) specify a date on or after which the scheme alongwith objections or suggestions, if any, shall be considered by it; and
  - (c) consider all objections and suggestions which may have been received by it before the specified date.
  - (2) The Government after considering the objections and suggestions under sub-clause (I), shall make its final order and shall get the same published in the official Gazette.

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<sup>\*</sup> Inserted vide Punjab Government Order No. 8.5.R.64/ P.A.42/76/S.8/Amd.(1)/2000 dated 12th July.2000.

<sup>\*\*</sup>Inserted vide Punjab Government Order No. G.S.R.36/P.A.42/
76/S.8/Amd.(3) 2002 dated the 13th September, 2002.

w" provided that before the start of the election process, the State Government may, for good and sufficient reasons, to be recorded in writing, review the order made in the form of final notification after inviting objections and suggestions in writing from the public through the public notices in two leading newspapers having circulation in the locality in respect of all or any of the wards. After considering such objections and suggestions, the State Government may supersede the previous orders in the form of final notification directly or after obtaining the opinion of the Board."

ction 8. 9. Corrections of printing mistakes in the order made by the Government, - The Government may, from time to time, by order in the official Gazette, correct any mistake in any of the orders made by it, or any error occuring. therein due to an inadvertent slip or cmission.

N.K. ARORA.

Principal Secretary to Government of Punjab. Department of Local Government.

<sup>\*</sup> Inserted vide Punjab Government Order No. G.S.R.64/P.A.42/ 76/s.8/Amd.(1)/2000 dated 12th July,2000.



# GOVERNMENT OF PUNJAB DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTIONS OFFICE)

#### Notification

#### The 13th August, 2014

No.5/16/2014/MEO/DA/4074 .-In exercise of the powers conferred by Section 8 of Punjab Municipal Corporation Act, 1976 (Punjab Act No.42 of 1976) and all other powers enabling him in this behalf, the Governor of Punjab is pleased further to amend the Delimitation of Wards of Municipal Corporation Order, 1995, namely:-

#### ORDER

- 1. This Order may be called the Delimitation of Wards of Municipal Corporation (First Amendment) Order, 2014.
- 2. In the Delimitation of Wards of Municipal Corporation Order, 1995, in sub-rule (1)(viii) of Rule 3, for the words "one member", the words "two members" shall be substituted.

Dated Chandigarh, the 12-08-2014

AŞHOK KUMAR GUPTA Secretary to Government of Punjab Department of Local Government

Endst.No.5/16/2014/MEO/DA/4075

Dated Chandigarh, the 13-08-2014

A copy, with a spare copy, is forwarded (along with CD) to the Controller, Printing & Stationery Department, Punjab, S.A.S. Nagar, for publication of this notification in the Punjab Government Gazette (Extra Ordinary).

2. Twenty Five (25) spare copies of this notification may please be supplied to the Director Local Government Punjab (Municipal Elections Office), S.C.O. No. 129-130, 3<sup>rd</sup> Floor, Sector 17-C, Chandigarh for official use.

Special Secretary, Local Government

Copy to:-

PS/CM OSD/LGM. PS/SLG PA/DLG

[Extract from the Punjab Govt Gaz. (Extra), dated the 20th April, 2012]

#### GOVERNMENT OF PUNJAB

#### DEPARTMENT OF LOCAL GOVERNMENT

(MUNICIPAL ELECTIONS OFFICE)

Order

The 20th April, 2012

No. 5/7/2002/MI:O/EA/708.—In exercise of the powers conferred by Section 5(3) of Punjab Municipal Corporation Act, 1976 (Punjab Act No. 42 of 1976), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Order to determine the number of the elected members of Municipal Corporations in the State of Punjab, namely;

- 1. Short title and commencement.—(1) This order may be called the Determination of number of Elected members of Municipal Corporations, Order, 2008.
  - (ii) It shall come into force at once.
  - 2. Definition .

In this Order, unless the ontext otherwise requires :-

- (a) ; 'Act' means The Punjab Municipal Corporation Act, 1976;
- (b) 'Corporation' means the Municipal Corporation;
- (c) : 'State Government' means the Government of the State of Punjab in the Department of Local Government.
- 3. The Corporation constituted under Section 4 of the Act shall consist of such number of elected members as may be determined subject to the provisions of sub-section (3) of Section 5 of the Act, from time to time, by the State Government by an Order in writing on the basis of the population.
- 4. (1) In every Corporation out of the total number of elected members determined under rule 3, the State Government shall by notification reserve such number of seats for the Scheduled Castes as may be determined by it, subject to the conditions laid in the Section 6 of the Act.
- (2) Two seats shall be reserved for the Backward Classes as laid down in sub-clause (b) of Section sub-section (1) of Section 6 of the Act.
- (3) Not less than one third of the total number of seats reserved under sub-rule (1), shall be reserved for Women belonging to Scheduled Castes.
- (4) Not less than one third (including the number of seats reserved for women belonging to Scheduled Castes) of the total number of seats to be filled by direct election in every Corporation, shall be reserved for women and such seats may be allotted by rotation to different constituencies to be known as wards in the Corporation as specified in Schedule-1:

Provided that every third ward of the total number of seats allotted to a Corporation, shall be allotted to the women:

Provided funds a transmission of the total number of seats to women, the wards reserved for Scheduled Castes and Backward Classes, as provided in sub-rule (1) and (2) shall not be counted.

5. The seath reserved for Women belonging to Scheduled Castes as provided in sub-rule (3) shall be allotted by rotation from amongst the seats reserved for Scheduled Castes under sub-rule (1) keeping in view the provisions of sub-rule (4):

Provided that the principle of rotation, shall not be applicable where delimitation of wards of Corporation has been done under the provisions of clause (ii) of rule 4 of the Delimitation of Wards of Municipal Corporation Order, 1995.

#### SCHEDULE-I

	of seats ed for the of Corporation	Seats		d for	Seat number, reserved for women (including number of seats, reserved for women, if any, belonging to the	Remarks
Minima	n Maximum	Minin	num N	faximum :	Scheduled Castes)	
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50	100	. 17	10	34	To be notified by the State Government before every general election	First election
		17	to	33	Ditto	Second
		17	10	33	Ditto	Third election

SURESH KUMAR, IAS, .

Principal Secretary to Government, Punjab.

Department of Local Government.

GOVERNMENT OF PUNJAB DEPARTMENT OF LOCAL GOVERNMENT

The Director, Local Government, Punjab. Memo. No. MEO-96/DA/4103

Dated Chandigarh, the: 30th September, 1996.

Formula for fixing the total humber of Councillors in Municipal Corporation. >3 3 5 5 0 t:-

In view of the provision of section 5(3) of Punjab imicipal Corporation Act, 1976, it has been decided that a formula the number of Councillors to be elected from Municipal orporations in the State will be as under:-

":: cipal Corporation with the population No. of elected	<u>Gounoil</u>	pra
or exceeding 4,00,000 at the last precending densus	50	] .
Exceeding 4,00,000 but not exceeding 6,00,000	55	*
Exceeding 6,00,000 but not exceeding 8,00,000	60	1
Excessing 8,00,000 but not exceeding 10,00,000	65	
Fxcesding10,00,000 but not exceeding12,00,000	70	
Excessing12,00,000 but not exceeding15,00,000	75	
Exceeding15,00,000 but not exceeding18,00,000	80	
Exceeding18,00,000 but not exceeding21,00,000	65	
Exceeding21,00,000 but not exceeding24,00,000	90	
Exceeding24,00,000 but not exceeding27,00,000	95	
Exceeding27,00,000 and above	100	

This issues in superession of Memo. No. 1127/MEO-78/DA/D-5/ 30.3:1978 and Memo.No.MEO-95/DA/1079 dated 20.3.1995.

> (N.K. ARORA) Principal Secretary to Government, Punjab, Local Government Department.

ott. No. MED-96/DA/4104-4114 Dated Chandigarh, the: 30th Sept., 1996. A copy is forwarded to:-

- 7. Commissioners of Patiala and Jalandhar Divisions;
- 2. Deputy Commissioner, Amritsar, Jalandhar and Ludhiana:
- 3. Deputy Director(Regional), Local Government, Jalandhar, Lud hi ana and Amritsar; and
- 4. Commissioner Municipal Corporation, Jalandhar, Ludhiana and Amritsar.

information and necessary action.

Secretary Local Government, Punjab.

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PUNJAB GOVT. GAZ. (EXTRA.). JUNE 18: 1996 (JYST 28: 19:8 SAKA)

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# GOVERNMENT OF PUNJAB

# POPPARTMENT OF LOCAL GOVERNMENT

TO THE TOTAL OF LOCAL GOVERNMENT	
Notification Notification	
The 17th June, 1996	A. ic career : ore control at
conferred by a section 6.A of the Punjab Municipal Corporation Adt, 1976 (Punjab Act. No. 42 of 1976), and all other powers bim inthis behalf, the Governor of Punjab is plasted to make the following trules to regulate the reservation for the Offices of Make the	<u> </u>
following rules storegulate the reservation for the Offices of Mityors of Carperations in the State of Punjan namely —	
RULES	Marinetti i
the reservation for the offices of Mayors of Corporations Rules, 1996.	The Vollar 1
(2) They shall come into force at once	
2. Reservation: for the Offices of Mayors (1) Out of hundred	Section 6-A.
51: 70 and 05 shall the offices occurring at seried Nos	Petus Chediacije i
be reserved for women including women belonging to Scheduled Castes Similarly, the officers	
to eryed for the members of Backward Classos. To and // shall be	ans mul
in the manner as indicated in the Schedule appended to these rules.	\$ Assettance
3. On filling up of hundred offices of Mayors as specified in rule 2.  the process of giving this reservation shall continue for further election	Lataritati.
The stat turther cleenon	i maniqui.
Explanation:—For the purpose of substitute (1) the expression deligner free model of the expression of the form of five years of a Corporation.	
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# SCHEDULE

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alandhar	7th Election 7	At point No. 18 Ludhiana has been reserved for Back-ward Classes.

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:34	Ludhiana	18th Election (1884) 95	cen reserved for Women
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63	Ludhiana	21st Election	
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67	Amritsar	23rd Election	A entage i th
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# PUNJAB GOVT,

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221 Amritsar	7th Election (1997)		
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73. Amritsar  74. Jalandhar  25th Election  75. Amritsar  25th Election  76. Amritsar  26th Election  78. Ludhiana  26th Election  78. Ludhiana  27th Election  30. Jalandhar  27th Election  31 Jalandhar  28th Election  32 Amritsar  28th Election  33 Jalandhar  28th Election  34 Ludhiana  28th Election  35 Amritsar  28th Election  36 Jalandhar  28th Election  37 Amritsar  28th Election  38 Jalandhar  28th Election  39 Amritsar  28th Election  30 Jalandhar  28th Election  31 Jalandhar  32th Election  32 Amritsar  33 Jalandhar  34 Ludhiana  35 Amritsar  36 Jalandhar  37 Ludhiana  38 Jalandhar  39 Jalandhar  39 Jalandhar  30 Jalandhar		24th Election of Great	Scheduled Castos.
74 Jelandbar  25th Election  75 Amritsar  26th Election  78 Luchiana  79 Amritsur  27th Election  80 Jalandbar  27th Election  81 Luchiana  27th Election  81 Luchiana  27th Election  81 Luchiana  27th Election  83 Jalandbar  28th Election  84 Luchiana  27th Election  85 Amritsar  28th Election  86 Jalandbar  29th Election  87 Luchiana  28th Election  88 Amritsar  29th Election  28th Election  29th Election	1 1000 1000 1000 1000 1000 1000 1000 1	24th Election	
196 Amritsar  25th Election  At point Not. 75 EurElmin  78 EurInghar  26th Election  78 EurInghar  26th Election  78 EurInghar  26th Election  78 EurInghar  26th Election  79 Amritsar  27th Election  80 Jalandhar  27th Election  81 EurInghar  27th Election  81 EurInghar  27th Election  82 Amritsar  28th Election  83 Jalandhar  28th Election  84 EurInghar  28th Election  85 Amritsar  29th Election  86 Jalandhar  29th Election  87 EurInghar  30th Election  88 Amritsar  30th Election  30th Election  30th Election  30th Election  30th Election  31st Election  31st Election  31st Election  31st Election  31st Election  31st Election	(1) (XTA) (CT) (2) (XTA) (A) (A) (A) (A)	25th Election	of the second of the second of the second
All Said State   26th Election   All point Not. 75. EudEmn has been reserved for Wome 2 to 18 of	ingling i	25th Election	the state of the s
26th Election  78 Tudhiuna  26th Election  At point No. 775/Halandha  26th Election  At point No. 775/Halandha  27th Election  80 Jalandhar  27th Election  81 Ludhiana  27th Election  82 Amritaar  28th Election  83 Jalandhar  28th Election  84 Ludhiana  28th Election  85 Amritaar  29th Election  86 Jalandhar  29th Election  87 Ludhiana  29th Election  30th Election  30th Election  31st Election  31st Election  31st Election  31st Election	usrals is Alluliona	25th Election	
78 Ludhiana 261	Amritsar		has been reserved for Women
79 Amritsur 27th Election  80 Jalandhar 27th Election  81 Ludhiana 27th Election  82 Amritsar 28th Election  83 Jalandhar 28th Election  84 Ludhiana 28th Election  85 Amritsar 29th Election  87 Luchiana 29th Election  88 Amritsar 30th Election  89 Jalandhar 30th Election  90 Ludhiana 30th Election  91 Amritsar 31st Election  92 Jalandhar 31st Election  93 Jalandhar 31st Election	78 Tvaku-1	26th Election	Al point No 1977 or and
80 Jalandhar  27th Election  81 Ludhiana  27th Election  82 Amritsar  28th Election  83 Jalandhar  28th Election  84 Ludhiana  28th Election  85 Amritsar  29th Election  86 Jalandhar  29th Election  87 Ludhiana  29th Election  88 Amritsar  30th Election  89 Jalandhar  30th Election  90 Ludhiana  30th Election  91 Amritsar  31st Election  31st Election  33st Election  31st Election		26th Election 186	
81 Euchiana 27th Election 82 Amritsar 28th Election 83 Jalandhar 28th Election 84 Euchiana 28th Election 85 Amritsar 29th Election 86 Jalandhar 29th Election 87 Lu Chiana 29th Election 88 Amritsar 30th Election 89 Jalandhar 30th Election 90 Ludhiana 30th Election 91 Amritsar 31st Election 92 Jalandhar 31st Election		27th Election	
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84 Ludhiana 28th Election  85 Amritsar 29th Election  86 Jalandhar 29th Election  88 Amritsar 30th Election  89 Jalandhar 30th Election  90 Ludhiana 30th Election  91 Amritsar 31st Election  92 Jalandhar 31st Election  93 Jalandhar 31st Election	371011		# (SA) # 1 (44)
85 Amritsar  29th Election  29th Election  29th Election  29th Election  30th Election  30th Election  90 Ludhiana  30th Election  91 Amritsar  31st Election  31st Election  31st Election  31st Election  31st Election		28th Election	
Amritsar  29th Election  86 Jalandhur  29th Election  88 Amritsar  30th Election  90 Ludhiana  30th Election  91 Amritsar  31st Election  31st Election  31st Election  31st Election		28th Election	The state of the s
86 Jalandhur  29th Election  88 Amritsar  30th Election  89 Jalandhur  30th Election  90 Ludhiuna  30th Election  91 Amritsar  31st Election  31st Election  31st Election  31st Election	The same of the sa		
87 Luchiana 29th Election  88 Amritsar 30th Election  89 Jalahdhar 30th Election  90 Ludhiana 30th Election  91 Amritsar 31st Election  92 Jalandhar 31st Election  130 Jalandhar 31st Election  130 Jalandhar 31st Election	CALAGO PALAS TO COMPANY		Account the same of the same o
30th Election  89 Jalandhar  30th Election  90 Ludhiuna  30th Election  91 Amritsar  31st Election  92 Julandhar  31st Election  31st Election  31st Election	87 Ludhiana		
30th Election  190 Ludhiuna 30th Election  91 Amitisa: 31st Election  92 Julandhar 31st Election  930th Election	88 Amritsar		Profes in the first
90 Ludhiana 30th Election  91 Amilitar: 31st Election  92 Julandhur 31st Election  930 Julandhur 31st Election  930 Julandhur 31st Election	89 Jalahdhar -		
91 Amtitsar 31st Election  92 Julandhur 31st Election  93010 Higher  93010 Higher At point Manager 1	90 Ludhiana		
Jalandhar 31st Election  January 31st Election  At point Name and Just			10 minutes (100)
33 Election  31st Election  At point Necessia at the			- B#0462 <b>(</b> 2.1)
At point were all the			Fredrika wer
	manufacture to be a second of the second of		At point extension of me

# FUNJAB GOYT GAZ (EXTRA ) JUNE 18, 1996.

1000		4
70 Amritsor	24th Election and market	At point No. 70 Amritsun hus been reserved for
71 Jalandhar	24th Election	Scheduled Castes.
72 Ludhisas	.24th Election	
73 Amritsar	. 25theElection	14.00
74 Jalandhar	25th Election	, sr.
76 Amelian	25th Election	At point No 75 Ludhinne
	26th Election	has been reserved for Women
77 Jalandhar	26th Election	At point No., 77, Jalaudha
78 Ludiyiana Rankin June		has been reserved for Back ward classes.
79 Amritsur	27th Election	Y afond set
80 Jalandhar	27th Election	sees. 8
81 Ludhlana 82 Amritsar	27tli Élection	" MESSAGE US. "
83 Jalandhar	28th Election	and the second of the second o
84 Ludhiana	28th Election - dist	
	28th Election	e de la companya del companya de la companya del companya de la co
85 Amritsat	29th Election	- 130V E - <b>3</b> 5
86 Jalandhur.	29th Election (	v hata et
87 Ludhiana	29th Election	The figure was
88 Amritsar	30th Election	· · · · · · · · · · · · · · · · · · ·
89 Jalahdhar	30th Election and true	sz inne si
90 Ludhiuna	30th Efection (c) (system	
91 Amfitsar	31st. Election	
92 Jalandhar	31st Election	
93. Gudhianga, ining 12.	Jist_Blootion	At point No. 93 Ludhians has been reserved for Women.

# GOVERNMENT OF TUNIAB

# DEPARTMENT OF LOCAL GOVERNMENT

Notification

The 29th April, 1999

Corporations Rules: 1996 namely:

RULES

### There rules may be called the reservation for the effices of the component on the offices of Mayors of Corporations of the component of the com

[Sec rule 2(2)]

# Reservation of offices of Mayors in Corporation

Sr: Name of the Number of	Offices of Mayors reserved for Scheduled Castes, Women and Backward Classes.
2 1st election 2 2 1st election 1st election	4

## PUNJAB GOYT GAZ (EXTRA), MAY 1, 1999 (VYSK: 711, 1921-SAKA)

3 Ludhlana 1st election. 4 Patigla 1st election \_ S Amilisar 2nd election 6 Jalandhar 2nd election 7 Ludhian 2nd election 8 s Patiala 2nd elections 9. Amyltsar 3rd election 10 Jalandha 3rd election 11 Ludhiana 3rd election 121 Patialar 3rd election 13 Amritsar 14 Jajandhar 4th election At point No. 13, Amritsar has been reserved for Scheduled at Castes. 4th election 15 Ludhiana 4th election 16 Patisla 4th election 17 Amritsar Sth election 18: Jalandhar 5th election At point No. 18, Jalandhar has been reserved for Women. -19 Ludhlana 5th election 20 Patlala 5th election 21 Amritsar 6th election 22 Jalandhar 6th election 23 Dudbinga 6th election Attpoint No. 23, Ludhana has been reserved for Backward 24 Patiala 6th election 25 Amritsar 7th election 26 Ualandhar 7th election

39 Ludhiana 10th election 40 Pattala 10th election 11th election 11th election 11th election 11th election 12th election 46 Falandhar 12th election o Durabiana. 12th election 48 Parlala 12th election 113th election

13th election

# BUNJAB GOVT GAZ. (EXTRA.), MAY 1, 1999 (VYSK 11, 1921 SAKA)

<u> </u>		4
51 Ludhiana	13th election	The state of the s
52% Patiala	13th election	
53 Amritar	14th election	
SA Jalandhar	14th election	At point No. 54, Jalandhau hat been reserved for Scheduled
55 Ludhiana	l 4th election	Castos
.⇒56 Patiala	14th election	
57 Amritsar	15th_alection	
\$8 Jalandhey-c	15th election	
-+ <b>59</b> Ludhi spa	15th election	At point No. 59, Ludhiana has been reserved for Womany
√ ≤60 = Patiala // // // // // // // // // // // // //	15th election	· · · · · · · · · · · · · · · · · · ·
61 Amrlian	1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1. 1	
62 Jalandhai	16th election	
63 /Ludhiana	16th election	
764 Patiala	16th/alection	
55 Amritan	i 17th election	
66 Jalandhar	17th alection	
	17th election	
1168 Patiala	17th election	
697 Amritai	18th election	
70% Valandhar	18th election	
71 Ludiana	18th election	
72 Pailala	18th election	
73 Amrien	19th election	
waster black and the	The state of the second second second	

## PUNIAB GOYT GAZ (EXTRA.) MAY 1, 1999 (VYSR 11, 1921 SAKA)

2	3	4
74 Jalandhar	19th election	
75 Liidhlana	19th election	
e de 70 Pariala	19th election	At point No. 76, Patials has
77 Amrian	20th election	been reserved for Backward Classes.
78 j Jalandhai	20th election	
79 Ludhlana	20th election	At point No. 79, Ludhiana has
3 80 Pariala	20th election	been reserved for Scheduled Castes.
81birAmiltan	21st election	At mount No. 1005
82 Walandhar	21st election	At point No. 81. Amritsar has Jeen reserved for Women.
7 7 83 Mudhiana	21st election	
a de Connuer de	21st election	
35 Amritar	22nd alection	
ii. 86 Valandhar	22nd: election	
42 /87] Ludhlana	22nd election	
188 Patiala 892 Amricar	22nd election	
90 Jalandhar	23rd election	
is 915Eudhana	23rd election	
92 Patiala	23rd election	
93 Amritan	23rd election	
941. Valandhar	24th alcou	
September 1		At point No. 94. Jalandhar has been reserved for Scheduled
95 Ludhiana	24th election	Castes. Castes
25 · 自由社员1000000000000000000000000000000000000	74. 139. 144	

1	9	6			1.7	DI	TATE	I.D.		142.54		21. 320		
			**			A	ראזיכ	AB.	COV	I GA	Z.,	MAY	1	1990
	. 7		1	 **				17 6	(VYS	K I	1. 19	21 SA	KA	1

1.00		7.4.4	1	1- 3-4-6	4	1,012,
tiala	24th ele	ction	1. 1. 1. 1. 1.			
nritsar `	14.14					
landhar						
dhiana	district.					***
tiala	10.000	1 20	At no	int NI		
	nritsar landhar dhiana	nritsar 25th ele landhar 25th ele dhiana 25th ele	nritsar 25th election landhar 25th election dhiana 25th election	nritsar 25th election  andhar 25th election  dhiana 25th election	nritsar 25th election  andhar 25th election  dhiana 25th election	nritsar 25th election  landhar: 25th election  dhiana 25th election

N. K. ARORA,

Principal Secretary to Government of Punjab, Department of Local Government.

A Z,

PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA) 239

#### GOVERNMENT OF PUNJAB

# DEPARTMENT OF LOCAL GOVERNMENT (MUNICIPAL ELECTION WING)

#### Notification

The 19th July, 2007

No. G.S.R. 21/P.A.42/1976/S.6/Amd.(2)/2007.—In exercise of the nowers conferred by section 6-A of the Punish Municipal Corporation Ac-

behalf, the Governor of Punjab is pleased to make the following rules further to amend the Reservation for the Offices of Mayors of Corporations Rules, 1996, namely:—

#### RULES

- 1. (1) These rules may be called the Reservation for the Offices of Mayors of Corporations (First Amendment) Rules, 2007.
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Reservation for the Offices of Mayors of Corporations Rules, 1996 (hereinafter referred to as the said rules), in rule 2, for sub-rule (1), the following sub-rule shall be substituted, namely:—
  - "(1) Out of the hundred Offices of Mayors of the Corporations falling vacant in elections conducted from time to time, the Offices occurring at serial numbers 10, 36, 54, 77 and 93 shall be reserved for the members of the Scheduled Castes, and the Offices occurring at serial numbers 17, 43, 64, 85 and 96 shall be reserved for women including women belonging to the Scheduled Castes. Similarly, the Offices occurring at serial numbers 24 and 81 shall be reserved for the members of the Backward Classes."



### PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA)

3. In the said rules, for the existing Schedule, the following Schedule shall be substituted, namely:—-

#### "SCHEDULE

[See rule 2(2)]

# Reservation of offices of Mayors in Corporations

Serial	Name of the	Number of	Offices of Mayors reserved for		
No.	Corporation	elections	Scheduled Castes, Women and		
•			Backward Classes		
1	2.	. 3	4		
1	Amritsar	1st election			
2	Jalandhar	1st election			
3	Ludhiana	1st election			
4	Patiala	1st election			
5	Bathinda	1st election			
6	Amritsar	2nd election			
7	Jalandhar	2nd election			
8	Ludhiana	2nd election			
9	Patiala	2nd election			
10	Bathinda	2nd election	At point No. 10, Bathinda has		
			been reserved for Scheduled		
			Castes		
11	Amritsar	3rd election			
12	Jalandhar	3rd election			
13	Ludhiana	3rd election			
14	Patiala	3rd election			
15	Bathinda	3rd election			
6	Amritsar	4th election			
7	Jalandhar	4th election	At point No. 17, Jalandhar has		
			been reserved for Women		

PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA)

	1 . 2	(ASADHA 29,	SOUNDANA)
	18 Ludhiana		4
1	9 Patiala	4th election	
2	0 Bathinda	4th election	
. 2		4th election	
2:		5th election	
23		5th election	
24		5th election	
		5th election	been reserved for Rackey
25 26	Bathinda Amritsar	5th election	Classes
. 27	Jalandhar	6th election	
28	Ludhiana	6th election	
29	Patiala	6th election	
30	Bathinda	6th election	
31	Amritsar	6th election	
32	Jalandhar	7th election	
33	Ludhiana	7th election	
34	Patiala	7th election	
35		7th election	
36	Bathinda	7th election	
	Amritsar	8th election	At point No. 24
			At point No. 36, Amritsar has been reserved for Scheduled
37	Jalandhar	0.1	Castes Castes
38	Ludhiana	8th election	
39	Patiala	8th election	
	Bathinda	8th election	
	Amritsar	8th election	
	minsar	9th election	

# PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA)

1	2	3	4 .
42	Jalandhar	9th election	6
43	Ludhiana	9th election	At point No. 43, Ludhiana has
			been reserved for Women
44	Patiala	9th election	
45	Bathinda	9th election	
46	Amritsar	10th election	
47	Jalandhar	10th election	
48	Ludhiana	10th election	
49.	Patiala	10th election	
50	Bathinda	10th election	
51	Amritsar	11th election	100
52	Jalandhar	Ilth election	
53	Ludhiana	11th election	
54	Patiala	11th election	At point No. 54, Patiala has
			been reserved for Scheduled Castes
55	Bathinda	11th election	
56	Amritsar	12th election	¥1
57	Jalandhar	12th election	
8	Ludhiana	12th election	
9	Patiala	12th election	
0	Bathinda	12th election	
1	Amritsar	13th election	* *
2	Jalandhar	13th election	
3	Ludhiana	13th election	
4	Patiala	13th election	
		15th election	At point No. 64, Patiala has been reserved for Women
5	Bathinda	13th election	

# PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA)

	1 2	(ASADHA 29,	0,1101)
-		3	4
6	ramitisal	14th election	
6	Talibiliar	14th election	
68	Luditialia	14th election	
69	- atiala	14th election	
70	Daniulua	14th election	
71	Amritsar	15th election	
	9		At point No. 71, Amritsar has been reserved for Backward
72	Jalandhar		Classes
73	Ludhiana	15th election	
74	Patiala	15th election	
.75	Bathinda	15th election	
76	Amritsar	15th election	
77	Jalandhar	16th election	
		16th election	At point No. 77, Jalandhar has
			reserved for School !
78	Ludhiana	16th election	Castes Castes
79	Patiala	16th election	
80	Bathinda	16th election	
81	Amritsar	17th election	
82	Jalandhar	17th election	
33	Ludhiana		
34	Patiala	17th election	
35	Bathinda	17th election	
		17th election	At point No. 85, Bathinda has
6	Amritsar	18th election	been reserved for Women
7	Jalandhar		
8	Ludhiana	18th election	

PUNJAB GOVT GAZ. (EXTRA.), JULY 20, 2007 (ASADHA 29, 1929 SAKA)

244

1	2	-	(ASADHA 29, 1	929 SAKA)	244
			3	4	-
89	Patiala		18th election		
90	Bathinda		18th election		
92	Amritsar		19th election		
93	Jalandhar Ludhiana		19th election	(F) 16.	
	Dudniana		19th election	At point No. 93, Ludhian been reserved for Scheo	a has
94	Patiala	1	19th election	Castes	- u.c.d
95	Bathinda		19th election	35 S	
96	Amritsar		20th election	At point No. 96, Amritsar	han
97	Jalandhar		20th election	been reserved for Women	1145
98	Ludhiana		20th election		
99	Patiala		20th election		
100	Bathinda		20th election.".		

D. S. BAINS,

Principal Secretary to Government of Punjab,
Department of Local Government.

[Extract from the Punjab Govt Gaz. (Extra.), dated the 1st June, 2012]

### GOVERNMENT OF PUNJAB

### DEPARTMENT OF LOCAL GOVERNMENT

### (MUNICIPAL ELECTIONS WING)

#### Notification

The 1st June, 2012

No. 5/6/2012/MEO/DA/2173.—In exercise of the powers conferred by Section 6-A of the Punjab funicipal Corporation Act, 1976 (Punjab Act No. 42 of 1976) and all other powers enabling him in this behalf are Governor of Punjab is pleased to make the following rules further to amend the Reservation for the Offices Mayors of Corporations Rules, 1996, namely:—

#### RULES

Fazette.

- 1. (1) These rules may be called the Reservation for the Offices of Mayors of Corporations (First Amendment) Rules, 2012.
  - (2) They shall come into force on and with effect from the date of their publication in the Official
- 2. In the Reservation for the Offices of Mayors of Corporations Rules, 1996, for the existing Schedule, the following Schedule shall be substituted, namely:—

#### "SCHEDULE

[See rule 2(2)]

# Reservation of Offices of Mayors in Municipal Corporations

koster Point No.	Offices of Mayors reserved for Scheduled Castes, Women and Backward Classes
	General
2	General
3	General
4	General
5	General
6	General
7	General
S	General
9 /	General
10	Reserved for Scheduled Castes
11	General
12	General
13	General
14	General
15	General
16	General

Roster	0.65	*
Point No.	Offices of Mayors reserved for Scheduled Castes, Women and Backward Classes	141
17	Reserved for Women	
18	General	
19	General	
20	General	
21	General	
22	General	
23	General	
24		
25	Reserved for Backward Classes General	
26	General	
2.7	General	
28		
29	General	
30	General	
31	General	
32	General	
33	General	
4	General	
5	General	
ŧ	General	
<del>}</del>	Reserved for Scheduled Castes	
į	General	8
	General	
	Reserved for Women	
	General	
	General	
+	General	
*	General	
	General	
· ·	General	

Roster Point No.	Offices of Mayors reserved for Scheduled Castes, Women and Backward Classes	
50	General	
51	General	
52	General	
53	General .	
54	Reserved for Scheduled Castes	
55	General	
56	General	
57	General	
58	General	
59	General	
60	General	
61	General	141
62	General	
63	General	
64	Reserved for Women	
65	General	
66	General	
67	General	
68	General	
69	General	
70	General	
71	General	
72	General	
73	General	
74	General	
7,5	General	
76	General	*
77	Reserved for Scheduled Castes	
78	General	
79	General	
80	General	
81	Reserved for Backward Classes	
82	General	1964 - 19

Roster Point No.	Offices of Mayors reserved for Scheduled Castes, Women and Backward Classes
83	General
84	General
85	Reserved for Women
86	General
87	General
88	General
89	General
90	General
91	General
92	General
93	Reserved for Scheduled Castes
94	General
95	General .
96	Reserved for Women
97	General
98	General
do	General
1 db	General
At.	

After the expiry of 100 points, the reservation will start afresh, Director, Local Government shall maintain a separate register for the purpose."

### SURESH KUMAR,

Principal Secretary to Government of Punjab.

Department of Local Government.



GOVERNMENT OF PUNJAB
DEPARTMENT OF LOCAL GOVERNMENT
HOUSING AND URBAN DEVELOPMENT

Notification.

The 9th September, 1991

No.G.S.R. 50/P.A. 42/76/SS. 38 and 60/91.- In exercise of the powers conferred by section 38 read with section 60 of the Punjab Municipal Comporation Act, 1976 (Punjab Act No.42 of 1976), the President of India is pleased to make the following rules to regulate the election of Mayor, Senior Deputy Mayor and Deputy Mayor of the Municipal Corporations, namely:-

RULES

1. Short title.

These rules may be called the Punjab Municipal Corporations Mayor. Senior Deputy Mayor and Deputy Mayor Election Rules,

2. Definitions.

In these rules, unless the context otherwise requires,

- (a) 'Adt' means the Punjab Municipal Corporation Act; 1976 and
- (b) 'election' means the election of Mayor ,
  Senior Deputy Mayor and Mayor of a
  Municipal Corporation.
- 3. Manner of Election.
  - Corporation shall be convened by the Divisional Commissioner to elect a Mayor, Senior Deputy Mayor and Deputy Mayor and the election shall be held by way of ballot for which purpose special ballot papers bearing the official mark allotted by the Divisional Commissioner shall be used;

contd...2..

Provided that, if any member being illiterate or otherwise being incapable of casting his vote by writing 'Yes' or 'No' on the ballot paper, the person presiding over the meeting shall record 'Yes' or 'No', as the case may be, on the ballot paper on behalf of such member, in accordance with his wishes.

(2) The person presiding over the meeting convened under sub-section(1) shall keep utmost secrecy while recording the wishes of the member and shall keep a brief record of each such instance without indicating the manner in which the vote has been cast.

Election to the Office of Mayor:-

In the case of election to the office of the Mayor,-

- (i) if there is only one candidate he shall be declared to have been elected;
- (11) if there are more than one candidate, the candidate who obtains the largest number of votes shall be declared to have been elected;
- (iii) if there is an equality of votes between any candidates at such election and that the addition of a vote would entitle any of those candidates to be elected as Mayor, then the person presiding a over the meeting shall decide between them by lot to be drawn in the presence of the candidates in such manner as he may determine, and the candidate on whom the lot falls, shall be deemed to have received an additional vote and he shall be declared to have been elected.
- \*5. Elections to the offices of Senior Deputy Mayor and
  - (1) In case all the candidates desire to contest joint election for both the offices of Senior Deputy Mayor and Deputy Mayor, then a Joint election by way of single vote shall be conducted and the candidate obtaining the largest

number of votes shall be deemed to have been 1)/91. dated 27.9.1991.

- 2 -

Provided trat, if any member being illiterate or otherwise being incapable of casting his vote by writing 'Yes' or 'No' on the ballot paper, the person presiding over the meeting shall record 'Yes' or 'No', as the case may be, on the ballot paper on behalf of such member, in accordance with his wishes.

- (2) The person presiding over the meeting convened under sub-section(1) shall keep utmost secrecy while recording the wishes of the member and shall keep a brief record of each such instance without indicating the manner in which the vote has been cast.
- . Election to the Office of Mayor:-

In the case of election to the office of the Mayor,-

- (i) if there is only one candidate he shall be declared to have been elected;
- (ii) if there are more than one candidate, the candidate who obtains the largest number of votes shall no declared to have been elected;
- if there is an equality of votes between any candidates at such election and that the addition of a vote would entitle any of those candidates to be elected as Mayor, then the person presiding a over the meeting shall decide between them by lot to be drawn in the presence of the candidates in such manner as he may determine, and the candidate on whom the lot falls, shall be deemed to have received an additional vote and he shall be declared to have been elected.
- \*5. Elections to the offices of Senior Deputy Mayor and
  (1) In case all at
  - Joint election for both the offices of Senior Deputy Mayor and Deputy 'Mayor, then a Joint election by way of single vote shall be conducted and the candidate obtaining the largest.

number of votes shall be deemed to have been (1)/91. dated 27.9.1991. contd...3..

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- elected as Senior Deputy Mayor and the candidate obtaining the second largest number of votes shall be deemed to have been elected
- (2) In case some of the candidates are not desirous to contest joint election for and Deputy Mayor in terms of sub-rule(1), aforesaid offices, shall be conducted.
- (3) While conducting elections under sub-rules
  (1) and (2), the manner prescribed in rule
  4 shall be followed."
- 5. Custody of ballot papers after election:-
  - (1) All ballot papers used for voting referred to in sub-rule (1) of rule 3 and in rule 5 shall, immediately after the counting of votes has been completed, be enclosed in a stout envelop and sealed by the person presiding over the meeting in the presence of the members present thereat, and the description of the election to which the ballot papers relate shall be inscribed thereon and such envelop shall be enclosed in another large envelop which shall be addressed to the Divisional Commissioner and delivered to him.
  - the inner envelop intact until the expiry of one year from the date of election, and shall then, subject to any direction to the Contrary made by the Government or a Competent Court, or a person appointed to hold an enquiry into an election, cause it to be destroyed with its contents.

Department of Local Government.

- PUNJAU GOVIT IJAZ. (EXITRA.), SEPT. 9. 1901. GOYERNMENT OF PUNJAB DEPARTMENT OF LOCAL GOVERNMENT. FLOUSING AND URBANDENELORMENT Sourceion The Vehi September, No. 1 G.S.R. 50 and 1.77/5 G.S.R. mat.6079. —In exercise of the powers conferred by scalar According with section 60 of the Punjab President of Indian Act. 1976 (Punjab Act. No. 42 of 1976), the President of Mayor, School Deputy Mayor and Deputy Mayor and Deputy Mayor and RULES RULES Short tille Those rules Imag be called the Punjab Municipal Corporations
Mayor, Senior Deputy Newer and Deputy Mayor Election Rules, Definitions

In the objects, unless who context objects requires—

W(9) Act moans the Tuniab a religional Corporation (b) abotton means the election of Mayor Senior Depth as Mayor and Deputy Mayor of a Municipal Corporation.

Manager of Election 2. Definitions Alanner of Election

(1) A inesting of the memberes of a Municipal Corporation shall be convened by the Divisional Commissioner to elect a Musicipal Corporation at Musicipal Convened by the Divisional Commissioner to elect a Musicipal Convened by the Divisional Commissioner shall be used an object by the Divisional Commissioner shall be used an allotter by the Divisional Commissioner shall be used as Department by the Divisional Commissioner shall be used as Department by the Divisional Commissioner shall be used as Department by the Divisional Commissioner shall be used as Department by the Divisional Commissioner shall be used as Department of the Divisional Commissioner shall be used as Department of Divisional Commissioner of Divisioner of Divisional Commissioner of Divisioner of Divisional Commissioner of Divisional Commissioner of Divisioner of